

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 101**  
**CAA-34/ND/2024**

**IN THE MATTER OF:**

**M/s. Shalimar Maintenance Services Pvt. Ltd.**

**...APPLICANT**

**Section**

**U/s 230-232 (2<sup>nd</sup> Motion)**

**Order delivered on 01.05.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:Mr. Kartikeya Goel, Adv**

**For the RD**

**:**

**For the OL**

**:**

**For the IT Department**

**:**

**ORDER**

This is the Second Motion Petition under Section 230-232 of the Companies Act, 2013.

Heard the Ld. Counsel on behalf of the Petitioner. Issue notice to the Central Government through Regional Director, Ministry of Corporate Affairs, RoC, Official Liquidator, concerned Assessing Officer of Income Tax Department and Uttar Pradesh RERA for filing their reports and appearance further notice be also published in the two newspapers, namely, Business Standard (English Delhi Edition) and Business Standard (Hindi Delhi Edition). List the matter on **18.07.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**